

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**PRINCIPAL BENCH**

**(IB)- 121(PB)/2017**

**IN THE MATTER OF:**

Bank of Baroda ..... Applicant/petitioner  
Vs.  
Amrapali Silicon City Pvt. Ltd. .... Respondent

**Order under Section 7 of Insolvency & Bankruptcy Code, 2016**

**Order delivered on 19.03.2018**

**Coram:**

**CHIEF JUSTICE (Retd.) M.M.KUMAR**  
**Hon'ble President**

**Dr. Deepti Mukesh,**  
**Hon'ble Member (J)**

For the Applicant/petitioner : Mr. Bishwajit Dubey,  
Ms. Srideepa Bhattacharya,  
Advocates

For the Resolution Professional: Mr. Manmeet Singh, Ms. Anjali A.,  
Ms. Geetanjali Shahi, Advs.

For the Intervenor, Noida : Mr. Vishnu Sharma with Anupama Sharma,  
Mr. Gautam Budhapriya, Ms. Sonali Negi  
Advocates

**ORDER**

On the request made on behalf of the applicant, hearing is deferred to 3<sup>rd</sup> April, 2018 alongwith other group cases belonging to Amarpali Group of Companies on 3<sup>rd</sup> April, 2018.

-S-27  
**(M. M. KUMAR)**  
**PRESIDENT**

-S-27  
**(DR. DEEPTI MUKESH)**  
**MEMBER (JUDICIAL)**